

in Broach district in 1960 and the field since put on production. No oil well has so far been drilled in Dahej and therefore the question of an oil field in this area does not arise.

(b) and (c). No, Sir. The question of establishing another refinery can arise only when sufficient additional quantities of crude oil are available and these cannot be processed in the Gujarat Refinery, if necessary after expansion.

Distribution of Parliamentary Proceedings of a Question in Income tax Department, Bombay

9759. SHRI SHANKARRAO MANE :
SHRI RAMESH CHANDRA
VYAS :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that 400 copies of the proceedings of a Stareed Question answered on the 1st April, 1968 regarding Income tax assessment of M/s. Ram Narain and Sons, Bombay published in the Free Press Journal were distributed in the Income-Tax Department, Bombay on the 2nd April, 1968 ;

(b) if so, whether this distribution was done under orders of his Ministry ;

(c) if not, who conducted this distribution ; and

(d) the object of this distribution ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) It is a fact that a number of copies of the Free Press Journal dated 2-4-1968 containing details of proceedings in the Lok Sabha on 1-4-1968 regarding the income-tax assessments of M/s. Ram Narain and Sons Ltd., Bombay were distributed in the office of the Income tax Department, Bombay on 2-4-1968. The exact number of copies so distributed is not known.

(b) No, Sir.

(c) and (d). Not known.

Family Planning Programme by Post

9760. SHRI K. P. SINGH DEO :
Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Govern-

ment have evolved a scheme to popularise the family planning scheme by post ;

(b) if so, the details thereof ;

(c) the expenditure likely to be incurred thereon ; and

(d) the benefits likely to be derived therefrom ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) and (d). Government have under consideration a scheme for direct mailing of family planning motivational literature to about two million opinion leaders throughout the country. This literature will inform the opinion leaders about the benefits of small family norm and the way to practice it and will help them to educate and motivate the people on family planning.

(b) and (c). The details of the mailing system are being worked out.

Income Tax Arrears

9761. SHRI S. R. DAMANI : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 2601 on the 4th March, 1968 and state :

(a) the number of parties from whom the amount of outstanding Income-tax arrears has been recovered ;

(b) the names of the parties who have since cleared their dues ;

(c) whether the payment was made in time ; and

(d) action Government propose to take to recover the amount still outstanding ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The amount of outstanding Income-tax arrears has been fully recovered from two parties viz., M/s. Burmah Shell Refineries Ltd., and Gwalior Rayon Silk Manufacturing (Wvg.) Co. Ltd. In other cases partial or 'nil' recoveries have been made.

(c) M/s. Burmah Shell Refineries Ltd. : A demand of Rs. 285.49 lakhs was outstanding as on 31.3.1967. This consisted of demands of Rs. 3.59 lakhs ; Rs. 2.42 lakhs ;

Rs. 2.29 lakhs and Rs. 4.42 lakhs for the assessment years 1957-58, 58-59, 59-60 and 1960-61 respectively and Rs. 272.77 lakhs for the assessment year 1962-63. The demands for the assessment years 1957-58 to 1959-60 were cancelled as a result of High Court's order. The demand of Rs. 4.42 lakhs for the assessment year 1960-61 was cancelled by the order of the Appellate Assistant Commissioner of Income-tax. Both the orders were received after 31.3.1967. The demand of Rs. 272.77 lakhs for the assessment year 1962-63 was raised on 27.3.1967. The due date of payment was 2.5.1967. Against the demand for the said year, the assessee had already paid advance tax of Rs. 271.94 lakhs before 31st March, 1967 but the credit for the same was given to the assessee only when adjustment was carried out in the Government Treasury Accounts. The balance of Rs. 83,000 was paid in cash on 28.4.1967 i.e., before the due date of payment. Hence there was really no default on the part of the assessee and the payment was made in proper time.

M/s. Gwalior Rayon Silk Mfg (Wvg) Co. Ltd. A sum of Rs. 148.59 lakhs was outstanding against the company as on 31.3.1967. These arrears related to the assessment years 1960-61 to 1964-65 and were due for payment as under :

Assessment Year	Amount (in lakhs of Rs.)	when due
1960-61	1.51	April, 1965
1961-62	4.01	April, 1966
1962-63	9.42	May, 1967
1963-64	18.34 (Provisional demand)	October, 1964
1964-65	115.31 -do-	February, 1965

The demand of Rs. 9.42 lakhs was created on 30.3.1967. The assessee made a part payment of Rs. 4 lakhs in April, 1967 and cleared the balance in February, 1968, after its application for rectification had been disposed of.

For payment of the other demands viz., regular demands for the assessment years 1960-61 and 1961-62 and provisional demands for the assessment years 1963-64 and 1964-65, the assessee approached the Income-tax authorities from time to time and was granted extension of time for payment with

interest. The assessee paid all the amount from April, 1967 to March, 1968.

The amount of Rs. 4.24 lakhs on account of interest chargeable on deferred payments has been stayed by the Madhya Pradesh High Court.

It will thus be seen that there has been no default by the assessee in the payment of the amounts due.

(d) As the payments have been fully made by the two parties mentioned above the question of taking further action for recovery does not arise. In other cases appropriate steps for recovery as provided in law are being taken.

Seizure of Nylon Yarn

9762. SHRI S. KANDAPPAN :
SHRI K. RAJARAM :

Will the Minister of FINANCE be pleased to state :

(a) the quantity of smuggled nylon yarn seized so far ;

(b) the procedure adopted for the disposal of seized nylon yarn ; and

(c) the quantity which has been disposed off and at what price ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). The information is being collected and will be laid on the table of the Sabha as soon as possible.

Deaths in Delhi due to Liquor Poisoning

9763. SHRI SHASHI BHUSHAN

BAJPAL :

SHRI D. C. SHARMA :

SHRI A. S. SAIGAL :

SHRI JUGAL MONDAL :

SHRI GADILINGANA

GOWD :

SHRI H. AJMAL KHAN :

SHRI MEETHA LAL

MEENA :

SHRI ANBUCHZHIAN :

SHRI VIRENDRAKUMAR

SHAH :

SHRI R. BARUA :

Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the number of deaths reported from